

DIVISION BENCH

ITEM NO.131

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.01/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S FALAQ INFRATECH PRIVATE LIMITED V/S ROC, KANPUR.
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Aman Kumar Dwivedi, Adv. *: For the Appellant*

Sh. Shivendra Bahadur Singh, CGSC *: For the RoC*

Sh. Krishna Agarwal, Adv. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. CGSC representing the ROC states that the hard copy of the report would be filed in the Registry within a period of three days.
- 2.** Ld. Counsel representing the Income Tax Department states that the copy of the rejoinder has not been received by him.
- 3.** Let the same be supplied by the Petitioner within a period of three days to the Ld. Counsel representing the Income Tax Department on his email ID to be shared on the chat box today itself.
- 4.** The matter is adjourned for further hearing on 18th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*